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JAGGAMPETA A AND D ESTATES IMPARTIBLE ESTATES ACT, 1928

5 of 1928

[19th June, 1928]

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JAGGAMPETA A AND D ESTATES IMPARTIBLE ESTATES ACT, 1928

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An Act to declare the Jaggampeta A and D Estates to be impartible within the meaning of the Impartible Estates Act [] 1904. Preamble:- Whereas it is expedient to declare that the Jaggampeta A and Estates are impartible and that the Proprietors thereof cannot exercise unrestricted powers of alienation over the same; And whereas the previous sanction of the Governor General has been obtained to the passing of this Act; It is hereby enacted as follows:

1. Short title :-

This Act may be called "The Jaggampeta A and Estates Impartible Estates Act, 1928."

2. Jaggampeta A and Estates to be impartible within the meaning of the Andhra Pradesh (Andhra Area Impartible Estates Act 1904:-

Notwithstanding any decision of Court, rule of law of enactment to the contrary, the Jaggampeta A and Estates, in the district of East Godavari are hereby declared to be impartible estates within the meaning of the Andhra Pradesh (Andhra Area) Impartible Estates Act, [] 1904, and shall, in the hands of their present owner as well

as her heirs and successors, be subject to the provisions of that $\mbox{\sc Act.}$

<u>3.</u> . :-

This Act shall not affect any alienation made or debt incurred before the commencement of this Act.